

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2019

Subject : Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.

Petitioner : Renew Solar Power Private Limited (RSPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and others

Date of hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Rishabh Prasad, Advocate, RSPPL
Shri M.G. Ramachandran, Senior Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner requested for three weeks time to file rejoinder to the reply filed by Solar Energy Corporation of India Limited (SECI). Request was allowed by the Commission.

2. The Commission directed the Petitioner to file its rejoinder on or before 3.5.2019 with an advance copy to the Respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**